

the trains running on the Shahdara-Barot-Shamli-Saharanpur railway line. The Shahdara-Barot-Shamli-Saharanpur line should be doubled and it should also be electrified because this is an important line from the view point of the nation's security and for carrying goods. There are railway level crossings at places like Elam, Silawar, Gohami etc. Hundreds of people are crushed under the trains every year—because the crossing are not managed. Therefore, arrangements should be made to man the railway crossings at the earliest.

[Translation]

**(v) Need to simplify procedure regarding renewal issue of licenses for keeping arms**

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Due to the decision taken by the Central Government, the arms licence holders and people desirous of having arms licences are facing great difficulties and inconvenience in Uttar Pradesh, because under the existing policy, renewal of licences of arms holders is being done for the district by the District Magistrate, for the State by the State Government and for the country by the Government of India. Due to this, thousands of licence holders are worried because neither the State Government nor the Central Government is renewing their licences. Only District Magistrates are renewing licences that are valid within the District boundaries and six months' to one year's time is being taken in this process also. Due to this, arms licence holders are unable to take their arms to even neighbouring districts as a result of which they are facing immense inconvenience.

Besides, the Central Government has put a ban on issuing new arms licences. Only successors are being issued licences and that process is also completed in 3-4 years. Due to this, hundreds of arms have accumulated in shops and the genuinely needy people and those desirous of having arms licences are not getting arms licences even though their security might be in grave danger and dacoity might have taken place in

their houses.

Hence, I request the Central Government to take effective measures to simplify arms licence renewal procedure and start the process of issuing new licences.

**(vi) Need to take steps for effective implementation of the orders of the Courts**

SHRI RAM KRISHAN YADAV (Azamgarh): The responsibility of implementation of orders of the Courts is that of the executive. But in practice it has been observed that the executive is showing indifference carrying out the orders of the Courts. Some times a situation of confrontation also arises between the executive and the judiciary. Whenever an order is passed by the judiciary against a police official on an Government official, its implementation becomes almost impossible. The Court becomes helpless in such cases and the Court order loses its importance. It is a sort of challenge for the judicial system. Under the circumstances, I urge upon in Government to post some police personnel under the administrative control the judiciary to enable it to ensure the implementation of the order of the Courts.

**(vii) Need to construct a railway bridge on the river Ganga near Patna in Bihar**

SHRI NITISH KUMAR (Bash): The survey work for constructing a railway bridge on the river Ganga in Patna had been completed several years ago but construction there of has not been taken up so far. If the above bridge is constructed, North Bihar will be directly linked by rail with the capital of Bihar and the movement of passenger and good, traffic will be facilitated greatly an ancient historical city with tremendous potential for tourism. The construction of this bridge will also enhance the earnings of the Railways to a considerable extent. This is an immediate demand of the people of Bihar.

Hence, I request the Central Government to construct a railway bridge over the river Ganga in Patna.